Kerala Gazette No. 25 dated 23rd June 2020.
PART III

COMMISSIONERATE OF LAND REVENUE
LAND FAIR VALUE NOTIFICATION
PATHANAMTHITTA DISTRICT

തിരുവല്ല സബ് കളക്ടറുടെ നടപടിക്രമം

(ഹാജർ : ഡോ. വിനയ് ഗോയൽ, ഐ.എ.എസ്.)

നമ്പർ എ2-1540/2020/കെ.ഡിസ്. 2020 മേയ് 14.

വിഷയം:—ഭൂമിയുടെ ന്യായവില നിർണ്ണയം—ന്യായവില രജിസ്റ്ററിൽ ഉൾപ്പെടുത്താതെപോയ ഭൂമിയ്ക്ക് വില നിശ്ചയിക്കുന്നത്—സംബന്ധിച്ച്.

സൂചന:—(1) കേരള സ്റ്റാമ്പ് ആക്ട്, 1959 സെക്ഷൻ 28എ (fixation of fair value of land) ചട്ടം 3(7), ചട്ടം (4).

(2) ശ്രീമതി ഇന്ദു, ചന്ദ്രഭവൻ, വളഞ്ഞവട്ടം, കടപ്ര സമർപ്പിച്ച അപേക്ഷ.

(3) തിരുവല്ല തഹശീൽദാർ (ഭൂരേഖ)-ടെ 11-5-2020-ലെ സി7/2897/2020-ാം നമ്പർ റിപ്പോർട്ട്.

(4) ലാന്റ് റവന്യൂ കമ്മീഷണറുടെ 11-2-2019-ലെ എൽ.ആർ.എ3.-54674/17 നമ്പർ സർക്കുലർ.

2010 മാർച്ച് മാസം 6-ാം തീയതിയിലെ അസാധാരണ ഗസറ്റ് വിജ്ഞാപന പ്രകാരം നിലവിൽവന്ന ന്യായവില രജിസ്റ്ററിൽ ഉൾപ്പെടുത്താതെപോയ താഴെപ്പറയുന്ന സർവ്വെ നമ്പരിൽപ്പെട്ട വസ്തുക്കൾക്ക് സൂചന റിപ്പോർട്ടിന്റെ അടിസ്ഥാനത്തിൽ കേരള സ്റ്റാമ്പ് ആക്ട് 1959 സെക്ഷൻ 28എ പ്രകാരം ന്യായവില നിർണ്ണയിച്ച് ഉത്തരവാകുന്നു.

താലൂക്ക്	വില്ലേജ്	തദ്ദേശ സ്വയംഭരണ സ്ഥാപനം	ബ്ലോക്ക് നമ്പർ	സർവ്വെ നമ്പരും സബ് ഡിവിഷൻ നമ്പരും	ക്ലാസിഫിക്കേഷൻ	ന്യായ വില (ആർ ഒന്നിന്) ₹
(1)	(2)	(3)	(4)	(5)	(6)	(7)
തിരുവല്ല	കടപ്ര	കടപ്ര	3	238/3	പുരയിടം	1,25,000

സർക്കാർ ഉത്തരവ് ജി.ഒ. (പി) നമ്പർ 188/2014/റ്റി.ഡി. തീയതി 14-11-2014 പ്രകാരം 2010-ലെ ന്യായവിലയുടെ 50% വർദ്ധനവും തുടർന്നുള്ള ആനുപാതിക വർദ്ധനവും കൂടി ഇതിന് പുറമെ കണക്കാക്കാവുന്നതാണ്.

FORM 'A'

[*See* Rule 4]

NOTIFICATION

No. A2-1540/2020/K.Dis. *14th May 2020.*

Whereas, it is expedient to publish the fair Value of Land as required under Section 28A of the Kerala Stamp Act, 1959 read with Rule 4 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995, the Fair Value of the land in Block No. 3, Re-survey No. 238/3 Kadapra Village, Thiruvalla Taluk of the Pathanamthitta District is hereby fixed as shown in the schedule thereto.

SCHEDULE

Name of District	*Name of Taluk*	*Name of Village, Survey No. and Sub-Division Number*	*Panchayat*	*Ward*	*Classification by use*	*Fair value of the land fixed* ₹
(1)	(2)	(3)	(4)	(5)	(6)	(7)
Pathanamthitta	Thiruvalla	Kadapra Village Re-survey No. 238/3	Kadapra	..	Dry land	1,25,000

Revenue Divisional Office,
Thiruvalla.

(Sd.)
Sub Collector.

Gaz. No. 25/2020/DTP (CLR Supplement-Fair Value).

THRISSUR DISTRICT

FORM A

[*See* Rule 4]

NOTIFICATION

Whereas, it is expedient to publish the fair value of the land as required under Section 28A of the Kerala Stamp Act, 1959 read with Rule 4 to the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995.

Now, therefore, it is hereby made known to the public that the fair value fixed for the land mentioned against each Serial Number, in respect of the land situated in the Survey/Re-survey Numbers of the Village and Taluk mentioned against each, shall be as shown against it in Column (11) thereof.

(1)

No. B4-11803/2019. *27th April 2020.*

SCHEDULE

District—Thrissur.

Taluk—Chalakudy. *Village*—Vadakkumbhagam.

Sl. No.	*Survey No.*	*Sub Division No.*	*Re-Survey Block*	*Re-Survey No.*	*Re-Survey Sub Division No.*	*Panchayath/ Municipality/ Corporation*	*Name of Local Body/ Panchayath/ Municipality/ Corporation*	*Name and No. of Ward*	*Classification by use*	*Fair Value per Are ₹ (As per Gazette notification on 6-3-2010)*
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
01	617	3	..	..	..	Panchayath	Mala	..	Residential plot with Panchayath road access	22,000
02	618	7	..	..	..	„	„	..	„	22,000

(2)

No. B4-3195/2020. *5th May 2020.*

SCHEDULE

District—Thrissur.

Taluk—Chalakudy. *Village*—Perambra.

Sl. No.	*Survey No.*	*Sub Division No.*	*Re-Survey Block*	*Re-Survey No.*	*Re-Survey Sub Division No.*	*Panchayath/ Municipality/ Corporation*	*Name of Local Body/ Panchayath/ Municipality/ Corporation*	*Name and No. of Ward*	*Classification by use*	*Fair Value per Are ₹ (As per Gazette notification on 6-3-2010)*
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	248	3	..	..	..	Municipality	Chalakudy	..	Residential plot with Corp./ Mun./Pan. road access	95,000

Revenue Divisional Office,
Irinjalakuda.

(Sd.)
Revenue Divisional Officer.